says that, it is all right.

SHRI MAHAVIR TYAGI: that before the adjournment of the House he will make a statement. Then the mat-THE THE STORE OF THE ter is finished.

MR. CHAIRMAN: I will make the position clear.

श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) : मेरा निवेदन केवल इतना है कि यह जो व्यवस्था थी यह भ्रापके म्राने से पहले दी गई थी। सदस्यो नें केवल आपका ध्यान इस स्रोर स्राक्षित कराया कि इस प्रकार की व्यवस्था यहां दी जा चकी है श्रीर सदस्यों को संदेह जैसे है, अन राजनीतिक जीवन की पविव्रता बनाये रखने की दृष्टि से, उस पक्ष में नहीं, इस पक्ष मे नहीं, कही भी कोई इस प्रकार का ग्रारोप हो जिससे परी संसद प्रभा-वित होती हो तो उस ग्रारोप को जहा तक संभव हो सके, जितना संगव हो सके उतना हटाया जाना चाहिए । मेरा अनमान यह है कि इसमें समदीय कार्य मंत्री स्वतः सहमत होंगे कि उनके पास बाकी कोई इस प्रकार की जानकारी नहीं ग्राई है तो यत्न करें कि कल मायकाल तक इस विषय मे वक्तव्य आ जाये ताकि पता लग सके कि 3 सदस्यों के मौन रहने से जो संदेह तरह तरह के है उनके बारे में क्या स्थिति है।

MR. CHAIRMAN: You have expressed your doubt or suspicion. The Minister Shri Om Mehta has said that there is the direction and he accepts it. Why unnecessarily suspect that statement?

SHRI K. N. DHULAP (Maharashtra): There is no question of suspicion. it be implemented?

SHRI SANAT KUMAR RAHA (West Bengal): Whether it will be implemented before the House is adjourned?

MR. CHAIRMAN: It is not correct and fair. The direction is there and it is accepted by the Government. We should believe him. I do not think we are such people who do not believe him.

SHRI LOKANATH MISRA: Once he CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

to a matter of

Demands of Delhi University Teachers' Association

DR. K. MATHEW KURIAN (Kerala): Sir, I beg to call the attention of the Minister of Education and Social Welfare to the demands of Delhi University Teachers' Association regarding security of service for teachers, takeover of mismanaged colleges and amendment to statutes of the Delhi University Act and Government's reaction thereto.

THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir. a few days ago, the President, Delhi University Teachers' Association addressed a letter to me drawing my attention to the situation arising out of suspension of three teachers of Shyamlal College and to the demands of the Association for amendment of the Delhi University Act to provide for (a) statutory security of service of teachers: and (b) University take-over of mismanaged colleges. The President of the Association also drew my attention to amendment of Statute 30 of the Statutes of the University dealing with the structure of College governing bodies and to the implementation of revised scales of pay.

- 2. The Pro-Vice-Chancellor of Delhi University had earlier suggested to me that action may be taken for amendment of the Delhi University Act. I had several meetings with him to discuss the implications of the proposal. In view of this, I wrote to him that the Government is actively considering the proposal to provide security of service to teachers and to deal with mismanaged colleges and that if the Association had a point of view which was different from that of the University, it may be advised to let me know its thinking in the matter.
- 3. Some of the Colleges of Delhi University have claimed the status of minority institutions. The amendment to Statute 30 of the Statutes of the Delhi Uni-

Prof. S. Nural Hasanl narticular reference to the ment of Supreme Court striking down ! certain provisions of the Gujarat University (Amendment) Act as unconstitutional ambiguous in so far as they affect the minority ins-ternment is going to do. titutions. . A new clause has, however, been added to Statute 30 of the Statutes of the University, providing that if the only in Delhi, but also throughout the University is satisfied that the affairs of an affiliated college are not being managed properly, it may appoint to the Governing Body of such college such number of additional members not being more than one-half of the total number of members of the Governing Body and for such period as it may think fit, but not exceeding three years on any one occasion.

- 4. Government are of the view that teachers of the University should have adequate statutory security of service and the Act and Statutes of the University should be suitably amended to ensure this, as well as for taking over the management of the mismanaged colleges of the Univer-As regards revision of pay scales announced by me, the details of implementation are being worked out. I hope a decision will be taken soon.
- 5. The House will appreciate that provisions regarding taking over of mismanaged colleges established by private Trusts and other related matters have far reaching effects and decisions in this regard cannot be made in haste. All relevant aspects of the matter, e.g., legal, administrative and financial, have to be taken into account before making such provisions. I can assure the House that necessary steps will be taken as expeditiously as possible in connection with the amendment of Delhi University Act and Statutes.
- DR. K. MATHEW KURIAN Sir. the Minister has said in his statement that: the Government is of the view that the University and the college teachers should have security of service and that the mismanaged colleges should be taken over. Sir, this is an expression of the Govern- 33 teachers were arrested on the 4th of ment's view only. But what the teachers September. Thirty-two

of the Delhi University and the colleges versity is, therefore, being examined with would like is only concrete action by the recent judg- Government and not merely an expression of the view of the Government. There is no indication in clear terms and in unterms as to what the Gov-

> Sir. today, the University teachers, not country, are on a war path because they are being dismissed. In Madras alone, 312 teachers have been dismissed and Harvana, Bihar and in a number of other States the teachers are being dismissed by the private colleges run by the blackmarketeers, landlords, businessmen and the traders and the University Acts in the various States are proving inadequate to cope with the problem.

> Sir, I have, on several occasions, raised this issue in this House and it is not as if this is a new matter. On several occasions we have raised this matter in this House and the attention of the honourable Minister has been drawn to the fact that the Delhi University teachers are very much agitated for a long time over the lack of security of service Sir, in today's "Indian Express", there is a news item and I would like to quote it:

"Teaching work remained paralysed in almost all the Delhi University colleges today in response to a "cease work" call given by the Delhi University Teachers' Association. The "ceasework" call was given to press the teachers' demands which include amendment to the Delhi University Act to provide statutory security of service to the teachers and the take-over of the mismanaged colleges"

Sir, on the 4th September, the Delhi University teachers assembled before the Parliament and they held a demonstration. Sir, I have before me a picture which shows the teachers being arrested. teachers

arrested yesterday, that is, 5th of September, and you find a confrontation between the police on the one side and the teaching community on the other. My question is, why is it that the Minister has alcountry and lowed the the University education to come to such a pass that teachers are forced to go on war path and struggle for minimum demands and security of service? There are at least 44 judgments by the Supreme Court and High Courts saying that the relationship between teachers and University and College teachers on the one hand and the Universities and management on the other is 'a master and servant' relationship. will agree that this is a shame for the Government which has so far been unable to bring statutory security to the teachers 27 years of Independence. The Minister said in his statement that he received a letter from the President of the DUTA some days ago as if it is a new matter. This is a matter which was raised by the DUTA for several years. Sir, the All-India Federation of University and College Teachers had raised this issue in memorandum after memorandum. Why is it that the Government was sitting tight on this? Why is it that the Government and the Education Ministry were sleeping over it for the last several months and years, instead of bringing to this House an emendment of the Delhi University Act and similar amendments to various other Central Universities in order to give security of service? I would like to have a categorical answer. Why this delay? Why is it that the Minister has so far not been able to bring forward a concrete Bill in this House rather than his expression of wish and view of the Government?

Sir, I wish to ask one or two questions more.

Sir, the President of the DUTA in a letter to the Prime Minister yesterday has said that even if an effective assurance is given that the Government is going to take positive steps to bring an amending Bill in the Parliament, the teachers can withdraw their agitation. There must be

some basis for the teachers to withdraw their agitation on their most legitimate demands. Let the Government give an assurance in this House that as soon as possible, very soon, statutory legislation will be brought to amend the Delhi University Act to give the following:

- (1) Statutory security of service for teachers.
- (2) Take-over of all colleges by the University, including the Shyamlal College which has flouted all the ordinances and statutes of the University.

Will the Minister give an assurance?

Sir, before I conclude, I reiterate this, and I would like to get concrete answers to the following questions:

- (1) Is it not a fact that in practically every University the relationship between teachers and the management is that of a master and servant?
- (2) Is it not a fact that at least 44 rulings by the Supreme Court and High Courts are there, where they say that they cannot do anything?
- (3) Is it not true that private colleges like the Shyamlal College have been continuously flouting ordinances and statutes, and it was brought to the attention of the Minister but no action was taken, except saying that it is under active consideration? Active consideration goes on for months and years.
- (4) Is it not a fact that the DUTA President had sent a letter to the Prime Minister which was not even answered? Is he aware of it?
- (5) Will the Government, and particularly the Minister of Education, since he is a respected teachers,—I urge upon hm—call and invite a delegation of the DUTA and sit with them, today itself, if possible, so that this agitation can be peacefully withdrawn? Will the Government give an assurance that they are determined to solve the problems of the teachers soon, and that a statutory seturity of service and an amending Act

[Dr. K. Mathew Kurianl

to take over the colleges will be brought at least in the next session? Such an assurance should come forth from the Minister.

12 Noon

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PROF. S. NURUL HASAN: Sir, I have already made this statement but I have no hesitation in repeating that Government is prepared to give this assurance to the honourable House, to all the hon. Members as well as to the teachers of the Delhi University that Government would certainly like to bring in the necessary legislation as soon as possible to provide statutory security of service to teachers and to provide for the takeover of the management of mismanaged colleges. I am not using the word 'all colleges'; I am using the words 'takeover the management of mismanaged colleges'. I hope, Sir, that this would satisfy the honourable House as well as the members of my own fraternity, the teachers of the Delhi University and in the light of this, they will not think that it is any longer necessary for them to take any further measures or steps like courting arrest and so on.

The hon. Member has made two or three other statements but the most important of what he said is that why has the Government not taken this action so far. Sir, it is true that this matter has been under consideration of the Government for quite some time. I have myself had fairly long and extensive discussions with the Delhi University Teachers Association as well as with the individual leaders of the teaching community of the Delhi University. delay has been mainly because reasons which I have indicated. are some administrative and other financial reasons also which are pertinent but the most important has been, Sir, the question of the minority colleges and for this purpose I have on 2 or 3 occasions re-Association quested the which includes many legal luminaries kindly to apply their mind and to let me have their suggestions. Anyway, now I hope I will be able to formulate. I am in constant touch with

the Law Officer of the Government and we have evolved a solution. I hope it will be finally approved by the Law Ministry.

to a matter of

urgent public importance

The issue, Sir, in Delhi is that so far as the University-appointed teachers are concerned, there is no question of masterservant relationship. Their security fully guarantecd. The main issue arises because of a judgment which was given by the High Court-there may have other judgments but I am conscious of one important judgment—wherein the services of one of the teachers of a Delhi affiliated college were dispensed with and the High Court felt that this particular matter was governed by the contractual obligations and master-servant relationship.

Therefore, Sir, it is necessary for us to bring in statutory security of service to teachers. But, Sir, the difficulty arises because Delhi University colleges include some who have already claimed in their representations to me a status of minority Now, it is possible for me institutions. to divide the whole thing into two. I can say that these are the statutory safeguards which we can provide to colleges other than those run by minorities. But then, it would not be fair, Sir, if we made no attempt to provide whatever security we can under the law to the teachers serving in the colleges whose management claimed that they are minority colleges. I am told that some others are also thinking on these lines. I have no definite information but at least in respect of four colleges, I have received such representations. Therefore. Sir, I considered it my duty that whatever safeguards were possible within the framework of the Constitution as interpreted by the hon. Supreme Court, those safeguards should be provided even to teachers working in colleges whose administrations claimed that they are minority colleges. In regard to others also, Sir, as I said earlier, our policy is very clear, our objectives are very clear and we have been thinking over it. The case of the Guiarat University (Amendment) Act was filed in the Supreme Court. For the last three months, we have just been waiting for the details of the Supreme Court judg-

ment, which is a very long judgment. There are separate judgments, delivered by different hon. judges. Their implications have to be very carefully examined by the Law Officers of the Government. Therefore. there is no inordinate delay, or avoidable delay by the Ministry of Education. We are fully in sympathy with the teachers. And whatever has been possible within the existing framework, those powers have already been given to the University of Delhi, including that of adding to the number of members of the management committee and which I submitted earlier.

श्री सीता राम सिंह (बिहार): ग्रध्यक्ष महोदय, मुझे बहुत खेद के साथ कहना पड़ता है कि ग्राज हमारे देश की क्या स्थिति है ग्रीर उसका कितना पतन हो गया है? एक जमाना था जब ग्रध्यापक ग्रीर ग्रचायों का स्थान ग्रीर सम्मान राजा से भी ऊँचा होता था, लेकिन ग्राज ग्राजादी के 26-27 साल के बाद भी हमारे देश के ग्रध्यापकों की क्या स्थिति है? कही वे लाठी खाते है, कही मीसा में गिरफ्तार होते हैं, कही 101 के तहत गिरफ्तार होते हैं ग्रीर कहीं 107 के तहत गिरफ्तार होते हैं ग्रीर कहीं 107 के तहत गिरफ्तार होते हैं। इस तरह की स्थित क्या है?

अपने देश में अध्यापकगणों की समाज को बनाने की महत्वपूर्ण जिम्मेदारी है ग्रौर ग्रध्यापको , की ही यह देन है कि हमारे देश में गान्धी जी। जवाहरलाल नेहरू ग्रौर सुभाष चन्द्र बोस जैसे व्यक्तियों को उन्होने तालीम देकर पैदा किया। लेकिन भ्राज उनका सम्मान समाज की नजरों में शासन द्वारा ही गिराया जाता है। स्राज उनके मन में हमेशा असुरक्षा की भावना, आतंक का वातावरण बना रहता है । कोई भी स्रध्यापक द्यातंक स्रौर स्रसुरक्षा के वातावरण में रहकर बच्चों को सही तालीम नहीं दे सकता है क्योंकि उसकी मनोबल स्थिति दुर्बल रहती है। तो मैं मंत्री जी से ग्राश्वासन चाहुंगा कि इन तमाम गडबडियों को दूर करने के लिए कोई ऐसा विधेयक प्रस्तुत करेंगे जिसके द्वारा बच्चों को सही तालीम मिल सके, श्रध्यापकों को सम्मान मिल सके भौर वे सम्मानपूर्वक ग्रपनी जिन्दगी बसर कर सकें तथा उनका मनोबल ऊंचा हो सके?

श्राज जब श्रध्यापकों को ममाज श्रीर प्रशासन की श्रीर से सम्मान नहीं मिलता है, तो नतीजा यह होता है कि बच्चों के श्रन्दर, जिनको वे तालीम देते हैं, उनके मन में भी श्रध्यापकों के श्रति श्रच्छी भावना नहीं रहती है श्रीर उनके मन में भी उनके प्रति कुदृष्टि रहती है। तो जहां पर तालीम की संस्थाएं है, उन संस्थाश्रों के श्रन्दर विद्यार्थियों के संबन्ध पिता श्रीर पुत जैसे होने चाहिये, लेकिन श्राज यह स्थिति विगड़ती ही जा रही है। हम चाहेगे कि मंत्री जी जल्द से जल्द कोई विधेयक पेश करें जिसके द्वारा यह सारी गड़बड़ी दूर हो जाय। इतना ही हमें कहना है।

प्रो० एस० नूषल हसन: दिल्ली विश्वविद्यालय के अध्यापकों के सिलसिले में मैं यह आश्वासन दे चुका हूं।

SHRI UMASHANKAR JOSHI (Nominated): Mr. Chairman, Sir, I should also think that many of my questions have already been covered. I would only make the plea that these steps should be expedited. It does not augur well for the cultural life of our great country that there should be a confrontation between the Government and the teachers. Especially after judgment of the hon'ble Supreme Court striking down certain provisions in the new Gujarat University Act in order to safeguard colleges run by minorities, there a sense of frustration in the has been academic community. The hon. Minister says that the teachers of the university departments are well-protected, but it happens that the teachers of the affiliated colleges still get step-motherly treatment in the academic world. Though as a matter of fact, they form the bulk of the teaching fraternity. The university headed for six years saw the sad spectacle of teachers being fired at the end of the second term and new appointments being made at the beginning of the first term.

Without appearing to malign the city from which I hail, I can say that in financial malpractices even in academic institutions, Ahmedabad could be the last word.

hind this judgment.

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The ex-Chief Minister had his financial base by starting academic institutions of lates the multi-millionaires also ganged up with such politicians, ambitious politicians, who use education as a ladder to power. The result is that the teaching fraternity

in that part of our country lives under the shadow of perpetual insecurity. Sir, in this land of gurus, teaching insti-

tutions are still, in the year 1974, used for profiteering and for weilding some power of building up some academic kingdoms. Some serious thought has to be given to this matter so that the academic commu-

nity all over the country may feel at ease and address itself to the great tasks of building up the new generation.

Time was, Mr. Chairman, Sir, in your very young days when in our part of the country, in Poona for example the Ferguson College held out a great model of an **ed**ucational institution where teachers worked for Rs. 75 per month. But they were no less in stature than politicians and other great patriots of the country. Today, the teacher simply cannot stand on his legs -legs financial, social and psychological. I would, therefore, urge upon the hon. Minister not only to fulfil the promises which he has given as one of the outstanding professors of our country but also to look into the matter and do something with regard to the latest judgment of the hon'ble Supreme Court. Would he think of coming before this House and the Lok Sabha and suggest an amendment with regard to the rights of the minorities?

SHRI M. P. SHUKLA (Uttar Pradesh): Not in this session, in the next session.

SHRI UMASHANKAR JOSHI: should not matter but I have every hope that the Minister would put across this matter of the minorities and make it acceptable. Otherwise the teaching fraternity will always suffer from this handicap. As the hon. Minister suggested there other colleges also apart from the four minority colleges, which think of approaching as minority institutions. The fear

is that colleges, which do not have a specific minority character, would be taking cover behind this judgment. As caste Hindus get their boys adopted by Scheduled Castes in order to get certain adthere may be college managevantages ments which would like to take cover be-

to a matter of

The Pro-Vice-Chancellor of the Delhi University who is now the acting Vice-Chancellor has put across to the Government matters requesting security etc. on behalf of the teaching community and all that remains to be done is to instil a sense of faith in the teaching community so that they may retrace from the activities which they have been forced into follow-

With these words I plead once again that all that possibly can remains to be done for the security of the teaching community both at the colleges and the universities and also in the secondary schools should be done without any loss of time.

PROF. S. NURUL HASAN: Sir, I do not have to repeat the assurance that I have already given but one point I must seek your indulgence to clarify and that is that the Government do not have any proposal under their consideration amend Article 30 of the Constitution.

श्री योगेन्द्र शर्मा (बिहार): सभापति महोदय, यह बहुत ही भ्रफसोस की बात है कि डा॰ नुरुल हसन जी हमारे शिक्षा मंत्री हैं ग्रीर डा० वी० पी० दत्त जो दिल्ली विश्वविद्यालय के कार्यकारी उपकुलपति हैं वह दोनों हमारे देश के जाने माने विद्याविद है और दोनों प्रगतिशील विचारक हैं भीर सीभाग्य से दोनो ही इस सदन में मौजूद हैं। ग्रफसोम की बात है कि इन दोनों के फैसला-कृत जगहो में रहते हुए भी दिल्ली विण्वविद्यालय के शिक्षकों को ससद के सामने भ्राना पड़ता है ग्रपनी मागो के लिये ग्रीर यहां उनको गिरफ्तार किया गया। यह स्थिति बतलाती है कि उन की समस्यायें गंभीर है ग्रौर उनकी सेवा को सुरक्षा

की समस्या तो इस हद तक गंभीर हो गयी है कि उन्हें संसद् के सामने न्याय के लिये झाना पड़ता है।

दिल्ली विश्वविद्यालय के मातहत कुछ प्राइवेट कालेज हैं। हम समझते हैं और हम सहमत हैं शिक्षा मत्री के इस कथन से कि शिक्षकों की सेवा सरक्षा का प्रश्न प्राइवेट कालेजों से संबन्धित है भौर प्राइवेट कालेजों के प्रबन्धक इतने मजबूत हैं ग्रीर इतने प्रभावशाली हैं कि उनके सामने दिल्ली विश्वविद्यालय ही नही, मैं समझता कि हमारी नगरपालिका भी एक मायने में ग्रीर सारी गवर्नमेंट भी ग्रममर्थ है ग्रीर इसका जीता जागता उदाहरण श्यामलाल कालेज है। श्रीमन्, इस कालेज का प्रबन्ध नाम के लिए कालेज का प्रबन्ध है, ग्रसलियत में वास्तविक प्रबन्ध जो है वह काला धन पैदा करने ग्रौर काले धन का इरतेमाल करने के लिए एक हयकंडा है ग्रौर मैं उन शिक्षको को बधाई दंगा जिन्होंने कालेज की संस्था के इस उपयोग के खिलाफ आवाज उठायी। मगर उनकी हालत क्या हुई? उनमें से 3 शिक्षकों को निकाल दिया गया स्नौर स्रभी तक नही रखा गया है। उनका क्या ग्रयराध था? उनका यही ग्रपराध था कि शिक्षा सस्थान्नों का इस्तेमाल काले धनपति न कर पायें। ये कितने मजबत है, इसीसे ग्राप समझ सकते हैं कि ये कालेज के मुख्य प्रबन्धक रहे हैं। ये बिहार निधान सभा से चुनकर आते हैं। इतना उनका जाल बिछा हुम्रा है कि विधान सभा से चनकर भ्रा जाते है जहा उनके चुने जाने का कोई ग्राधार नहीं है। कैसे चुने जाते हैं, साफ है। इतनी प्रभावणाली उनकी पार्टी नहीं है, उनकी पार्टी की हैसियत नही है कि यहां पर आर सकें। हम काले धन की बात कह चुके हैं। श्रीमन्, ऐसे मजबूत प्रबन्धन के खिलाफ बेचारे गरीब शिक्षक श्रसहाय है श्रीर वे न्याय के लिए ससद के सामने श्राते हैं।

श्रीमन्, हम बतलावें कि यहां रोजगार चल रहा है प्राइवेट कालज के प्रबन्धन के द्वारा । कालेज के नाम से, उसके जो प्रिंसिपल हैं जो

कि प्रबन्धन में इन काले कारनामों में साझीदार हैं। लेकिन उनकी सेवा की मियाद, सेवा की ग्रवधि पूरी हो चुकी है। मंत्री महोदय हमको बतलायेगे कि यह हकीकत है या नही कि कालेज के प्रिसिपल की सेवा की अवधि पूरी हो गई ग्रौर दिल्ली विश्वविद्यालय ने कहा कि उनकी सेवा की श्रवधि पूरी हो गई, इसलिए उनको सेवा-निवत्त कर दिया जाए। यह बात है या नहीं ? यहां पर न्यायपालिका ने भी इसी तरह की बात कही कि उनको कालेज का प्रिसिपल नही रहना चाहिए। लेकिन इसके बावजूद वह कालेज के प्रिमिपल बने हुए हैं। यहां तक कालेज के प्रवन्धन की ताकत है कि न्यायपालिका कुछ नहीं कर सकती है क्योंकि प्रिमिपल की मिलीभगत है कालेज के प्रबन्धन के साथ । किस वात के लिए मिलीभगत है ? काला धन पैदा करने के लिए । ग्रीर जो बेचारे शिक्षक इनका प्रतिवाद करते हैं वह मारे जाते हैं। तो हम कुछ प्रश्न इस बारे में पूछना चाहते हैं सफाई के लिए।

पहला प्रश्न यह है कि क्या श्यामलाल कालेज ने यह दावा किया है कि वह माइनारिटी कालेज है क्योंकि शिक्षा मंत्रालय ने कहा कि कुछ कालेजों ने दावा किया है कि वह माइनारिटी कालेज हैं, इसलिए हम दे रहे है।

DR. VIDYA PRAKASH DUTT (Nominated): He is in a minority of one.

SHRI YOGENDRA SHARMA: Thank you for the information, but I would like to have the information from the Minister.

क्या उस कालेज ने भी माइनारिटी कालेज का दावा किया है।

दूसरा प्रथन यह है कि क्या यह सही नही है कि जो 3 शिक्षक वहां पर निलंबित कर दिये गये है वह नाजायज ढंग से निलंबित कर दिये गये हैं? यहां तक कि मौजूदा जो युनिविस्टी कानून है उनकी धाराओं के खिलाफ उनको अलग किया गया है और यदि ऐसा हुआ है तो शिक्षा

[श्री योगेन्द्र शर्मा]

मंत्री क्या इस बात का ग्राक्वासन देंगे कि वे ग्रावश्यक कदम उठायेगे ताकि उनको फिर से सेवा मे जगह मिल जाए?

श्राखिरी सवाल श्रीमन यह है कि शिक्षा मंत्री ने कहा कि हम ऐज सून ऐज, बहुत जल्द से जल्द, इन्होंने "as soon as" शब्द का इस्तेमाल किया है। लेकिन सरकार के बयानों में स्रीर कथनों में कई वर्ष हो जाते है, हमको भी ऐज सून ऐज का अनुभव है। हम कम से कम दत्ता साहब से ब्रौर शिक्षा मंत्री से ब्रनुरोध करेंगे चूंकि वह खुद भुक्तभोगी रह चुके हैं कि यह पिटा-पिटाया जो सरकारी बयान है उससे जरा ऊपर उठे। सदन के अगले सत्र में एक संशो-धन पेश करें जिस सशोधन के जरिए शिक्षकी को सेवा की गारन्टी मिलेगी स्रौर विश्वविद्यालय को यह अधिकार मिलेगा कि श्याम लाल जैसे कालेज का प्रबन्ध वे ग्रपने हाथ मे ले लेंगे।

PROF. S. NURUL HASAN: take the last point first. I have again no hesitation in giving this assurance to the hon. House that we will not go beyond the next Session of Parliament in so far as giving legislative powers to the University is concerned.

श्री योगेन्द्र शर्मा: मुनाई नही पड़ा ।

प्रो० एस० नुरुल हसन: ग्रगले सैशन से ग्रागे नहीं बढेगे।

Sir, a question was asked by the hon. Member about the extension of the Principal's term. Under the Ordinances the Governing Body should have taken the approval of the University before extending the term of the Principal. It did not do so. The term was extended but the Court held that the University's orders were binding and therefore the Principal has However, Sir, I am informed that the acting arrangement that has been made is also without the approval of the University and the University has given notice and the management has asked for a few days more of time. I think it is up to

given them time to take action. already explained other points.

SHRI YOGENDRA SHARMA: I asked whether the Shyamlal College has claimed minority rights.

PROF. S. NURUL HASAN: The Shyamlal College has not claimed minority rights but the point I want to clarify is because there was, if I may venture to say so, a little bit of misunderstanding. that if we have to provide powers to the University to take action against managements of colleges then we have to look into this question as together any rights of the teachers working in minority colleges have also to be protected or not. That is why I explained at some length earlier that this is a matter which is causing a great deal of delay. We cannot keep on taking the time of the House too frequently; we have to come with one consolidated legislative proposal. Therefore it is that matter which is causing a little bit of delay but as I have already given this assurance, we do not wish to go beyond the next Session of Parliament in any case.

SHRI YOGENDRA SHARMA: In the meanwhile will he take necessary steps to see that these three dismissed teachers are taken back?

PROF. S. NURUL HASAN: Whatever is possible will be done.

SHRI KHURSHED ALAM **KHAN** (Delhi): Sir, the Delhi University of late has been very much in the news; unfortunately this great seat of learning has been in the news for a long time now. Everything does not appear to be all right with the teaching staff and students or the affiliated colleges of this University and this famous seat of learning is being run down by these colleges. Therefore, immediately something has to be done to rectify this position. There is unrest and immense discontent among the teaching community of the colleges. Naturally they are worried about the service conditions 7th September that the University has and the service condition rules. I do not immediate action to rectify this situation. vision so as to equip the Vice-Chancellor In these prevailing conditions how can we to take necessary action in such a situaexpect that those who are engaged in the nation-building work will give of their best to the colleges or to the institutions where Only yesterday the they are working? hon. Minister must have seen in papers that 32 university teachers and professors including one woman teacher were arrested and they were imprisoned though they were released later on. This is a very sad state of affairs and it should not be allowed particularly in the University which is under the very nose of the Ministry of Education and is one of the best Universities in this country. 1 do know what is the delay because this Shyamlal College and its affairs have been in the news for such a long time and three good teachers of this College were suspended and no action was taken to reinstate them although their suspension was not proved by the Vice-Chancellor of the University and it was a clear violation of the Rules and Regulations of the University.

It is further understood that the Vice-Chancellor asked the principal of the college and the governing body of the college to revoke the suspension. Yet it was not done. This is another violation of the instructions of the university and the Vice-Similarly, it is Chancellor. understood that the university and the Vice-Chancelfor tried to make the governing body of this college broad-based. These instructions have not been cared for. I would like to know what action has been taken and what action is proposed to be taken against the defaulters. It is a fact that a show-cause notice has been issued by the Vice-Chancellor and the university. May I know whether any reply has been received and, if no reply has been received, what are the intentions of the university and the Ministry of Education? It appears that the present provisions in the University Act are not adequate and the Vice-Chancellor is not fully equipped to meet such a situation. Therefore, it is obviously very necessary that immediate steps be taken to amend the statute or

understand why there is delay in taking amend the Act and make necessary pro-

Now, I would like to know particularly about two or three points. The issue of the Shyamlal College is politically motivated and this is purely a victimisation case. May I know what effective steps are going to be taken, so that the teachers who have been suspended are reinstated and put back to duty as soon as possible? Then, I would like to know how the students' union has got involved in this and they have been issuing statements about this matter. Naturally the students' union has got nothing to do with the staff and teaching staff of the uni-It is also understood that some versity. time back some enquiry was conducted about this college and in this enquiry something was said about a very minor thing about these three teachers who have recently been suspended, but a lot was said about the college itself, the management, the governing body and the princi-Yet no action seems to have been taken against those people and the governing body. Why? I would once again appeal to the hon. Minister, because he is a very eminent educationist who has spent his life-time in another very famous university, and if in his time things cannot improve, particularly in the universities which are known as Central universities, we do not see any hope for the future. I hope the hon. Minister will immediately take necessary action and do something would also suggest, please about it. I do not allow these colleges to be tools of the governing bodies for achieving their aims and objectives, which have nothing to do with the teaching community or men of letters or the seat of learning. I am surprised why such colleges are not The haste with which one taken over. of the university amendment passed is a glaring example before us that we can also take over such colleges within a week's time. I do not see how judgment of the High Court comes in the way, because none of these colleges is a minority college. If you have to take

[Shri Khurshed Alam Khan]

some action in respect of the staff of a minority college, that can be done later on. The immediate problem is, take over such colleges which have been a cause of trouble to the university for such a long time. When sick mills can be taken over, why, cannot such colleges be taken over in a short time?

Now, one of the very eminent Members from the other side just now mentioned about the pay scales in a certain college in Poona. I would like to remind the hon. Minister and this House that there are institutions here where emirent educationists have worked on Rs. 75 per month for twenty or thirty-five years. hope more generosity will be shown by Ministry of Education and the hon. Minister of Education to such institutions.

PROF. S. NURUL HASAN: I think I have explained all the points at some length.

SHRI T. V. ANANDAN (Tamil Nadu): Sir, This is the first occasion in this Housewhen a calling attention motion was being discussed, the Minister rises to accept and That shows to implement the demands. that the hon. Minister is an educationist. How bright it would be for the democratic country of ours if all other Ministers who come here know their job; It would then be easy, and our country will also run very peacefully. I am glad; I do not want to further discuss anything more.

But why, when the matter was brought to his notice in July, 1974, the Minister took more than 1-1/2 months to this? When some teachers were suspended. Sir, suspension in our country, even of an ordinary worker, is not al-And explanation is asked before suspension. But here the concerned persons are those who practise the supremely noble profession in the world, the teachers. Matha, pitha, guru and although God is said to create the universe first, guru's place is before him, after matha and pitha. After having taken the shape of a human being, it is necessary for the humanity to be brought up by the guru. Therefore, guru is given a place even before God. So, needs of the teachers. Sir, this is indeed

such professionals, why should they to be suspended? Is there no law? If such a law is there, we will change it. is a teacher who has been suspended without obtaining an explanation from him and without seeing whether there is any reason for suspending him or not. Therefore, it is high time that the Delhi University Act needs an immediate amend-I wonder why even security of service is not granted to these noble professionals after 26 years of independence and freedom. None of us have thought of our gurus. I have been talking, pressing my views, in English; it is because I underwent training under a guru. You Sir. the Vice-President of India, you have also undergone training under a guru. Gurus fundamentally enjoy the highest place. But, although we call ourselves parliamentarians, we have not thought of them. It is good, however, that the hon. Minister has come forward to accept all their demands. Sir, through you, I ask the hon. Minister to direct the Sham Lal College authorities to take back those teachers who have been removed and start negotiations with the representatives of the Association and solve the problem. I am glad the hon. Minister comes forward and implements the demands.

to a matter of

urgent public importance

PROF. S. NURUL HASAN: The University has already taken action.

SHRI **SUBRAMANIAN** (Uttar Pradesh): I think, all that clarification that the Minister has given up to this point has dealt with basically with the question of the take-over of the colleges and its implied security of service. the DUTA teachers have made many more demands which are equally important. Even what the Minister said here, I think, is not what one would like.

Teachers had to go on a token strike. Then they demonstrated in large bers. Now batches are courting arrests and they have served notice of a possible general strike in the University. has been a successful escalation before the Government has woken up to

very shameful when in this House the Minister of State for Education is a formet teacher and the Pro-Vice-Chancellor, now Acting Vice-Chancellor, is also a Member of this House, in spite of that the teachers had to go through all this before the Minister could be brought to a position where he could give some concession.

The teachers have made no financial demands. I have heard the Treasury Benches repeatedly saving that we cannot concede the demands because the times are difficult and because money is involved and that they are always willing to give reasonable demands. Here is an example where the teachers have no financial demands. They only say that what has been awarded should be implemented. Not a new single financial demand has been made by the teachers. Why should take so long to come to a decision on this issue?

What are the demands? I would like to inform the Minister and seek his reaction on the various demands. Certainly, the demand that has been fairly discussed during the last one hour is the amendment to the Delhi University Act so that security of service can be provided. I would like to read out the section briefly because it is a very important section which is offensive to the teachers themselves:—

Any dispute arising out of contract between the University and any of 16s officers or teachers shall, at the request of the officer or teacher concerned, or at the instance of the University, be referred to a Tribunal or arbitration consisting one member appointed by the Executive Council, one member nominated by the officers or the teacher concerned and a member appointed by the Visitor, and the decision of the Tribunal shall be final."

This is a very, very old procedure and out of the three members, two are, what we may call, belonging to the Establishment appointed by the University, appointed by

the Visitor on the recommendations of the University. Clearly when the teacher goes before such a tribunal he is already at a disadvantage. Two out of the three belong to the Establishment and if the Government feels very strongly they can certainly select such people who have already upheld the illegal decisions.

The question is about going to court and seeking reinstatement. Actually what the teachers have asked for is the amendment of the Delhi University Act so that they can get reinstated, so that they file a suit for breach of contract. But a suit for breach of contract means stamp duty. Which teacher is in a position to nav Rs. 10,000 towards stamp duty which is not to be returned? They are asking for reinstatement and there are Supreme Court decisions which can be used to allow University teachers to get reinstated. There were people in your State Municipality who fought the case for 17 years and the Supreme Court in February, 1973 ruled that a case for reinstatement could be filed. I do not see why the Government cannot use this excellent judgment of the Supreme Court and see that the teachers get the right to have reinstate ment. Why should they be forced go in for a breach of contract suit? was all right in the old days when rich people used to come to the University and you could file for breach of contract. But today the situation is quite different . . . (Interruption by an hon'ble Member) 1 understand intellectuals are at a low premium among the Treasury Benches. Sur, you know I was a teacher. I am also a dismissed teacher. My appointment terminated. When I was a Professor in the Indian Institute of Technology I got termi-And as soon as I got terminated nated a Member of the Raiva became Sabha. And the first thing was asked was whether I would like to be nominated to the I.I.T. Council which dismissed me only a year ago. What kind of situation is this? What a riciculous situation a teacher is put in? Here is a case where the teacher's position is being rapidly devalued and the same teacher

[Shri Subramanian Swamy]

who is undesirable, not fit to occupy the position of a teacher, the same teacher is being offered the authority to sit on the very management which found him desirable.

Of course, perhaps the Government would like to introduce and amendment saying that all dismissed teachers cannot become Members of Parliament. I hope such insanity does not come. I also went to court for reinstatement. And what do I find? The Government has put the Solicitor-General, Mr. F. S. Nariman, to fight the case of the management. What kind of an opportunity can a teacher have to Therefore, the Supreme Court fight? judgment is there which can be used to bring about changes in the law by which teachers can seek reinstatement.

Now, the question of empowering the University to take over mismanaged colleges has come up and some kind of an assurance has been given by the Minister. But the question is who will be empower-Will you empower the Vice-Chancellor or you will empower the Executive Coun'l and the Academic Council? The DUTA's demands are not only to empower the university to take over sick and mismanaged colleges but to vest power in the hands of the Executive. Council and the Academic Council that the Vice-Chancellor alone is not a position to make the decision. know how fair it will be. We know how appointments of Vice-Chancellor are made in the Delhi University; we are very, very familiar with it.

Sir, the Minister has said that the problem is one of minority colleges. And then he says that he is concerned about the problem of not wasting the time of the House and so he wants to bring a consolidated Act which applies to all colleges. I about the condition of the teachers that tion. I have looked at the recent irs is here. We are willing to sit for one low and very poor. But what about the

extra day to see that the law at least applies to most of the colleges, 99 cent of the colleges, which are not minority colleges. So, the Minister need not be worried by the fact that Parliaments time is so valuable that we cannot consider two different Acts in two different stages. Can the Minister give rance that in view of the fact that Pailiament is ready to consider the Act piece meal-I am sure no parliamentarian here will object to it -he will bring a Bill immediately in this session so that at least one of the most important demands of the Delhi University teachers is met?

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There is another question which he has not referred to. The teachers have de manded removal of anomalies in the pay scales of the Pay Commission. There are tiemendous anomalies. For example, the University has a grade called the Reader's grade. The colleges used to have a similar grade called the Selection Grade. Now the Pay Commission award has come and the University administration has thought it fit to remove the Selection Grade from the colleges. It means that the gulf between University teachers and teachers is going to be widened. This is clear case where we are going in the opposite direction. We should he trying to narrow income disparities. But what we find the Government and the University administration are going in the opposite direc-Can he give us an assurance that he will see that this disparity is not increased, that in fact the Selection Grade is ratified and a formal Reader's Grade also accepted for colleges and that, having removed these anomalies, he is willing to assure this House that the Pay Commission's recommendations will be immediately and quickly implemented? Sir, this is very important because the teachers salaries are in a disgraceful state. want to tell him that we are so exercised cation Commission looked into this quesif he brings separate Acts, we do not mind. During the last 25 years, the per capita We will like to spend an extra day for income in India has gone up by 22 per it. The Minister for Parliamentary Affa- cent at constant prices, considered very

to a matter of

his tenure as Education Minister.

Sir, similarly the teachers have demanded that the Director of Physical Education and the Librarian should be treated at par with teachers. That was the recommendation of the UGC. That was the recommendation of the Ranganathan Committee. recommendation the almost is everywhere. All over the world, Librarians are being treated on par with teachers. In fact, in the United States. Librarians have a better position than Professors. But in India we are going in the opposite direction. We are treating the Librarian as some kind of a clerk, as somebody who carries books, and we have constantly gone on degrading him. What about this demand of the DUTA? I have just one more point and I will conclude

What about this demand of the DUTA. namely, to treat the Director of Physical Education and Librarians on a par with the teachers of colleges as recommended by the Ranganathan Committee and as is the policy of the UGC? Similarly DUTA has demanded Visitor's approval of statutes for recomposition of the Executive Council of the University and college governing bodies which have already been cleared and sent to the Visitor and which are lying on his table. Can the Minister assure this House that he will use his l

influence, his good offices, with the President of India to see that in his capacity as Visitor the President puts his signature on these statutes immediately so that they can be got moving in the University and the strike situation can be ended? In the end I would like to make one point. In the previous debates whenever I raised or said something, the Minister used to say, well, he has raised no question. why I am specifically pointing out questions. Will the Minister explain attitude towards the teachers' association? Is he against them? For instance, the president of the DUTA wrote a letter to him on 30th July 1974, but there has been no reply from him. Again he wrote on 10th August no reply. Again on 2nd September; no reply. Why does he not reply to these letters? Does he think that the president of DUTA is so low in his opinion that he does not send a reply? Ultimately he wrote a letter to the Pro-Vice-Chancellor acting as Vice-Chancellor caying that I have got these letters from them and this is my view. Why could he not write a letter directly to the DUTA? Why could he not tell them, this is the schedule of time, and I will implement them in this manner? DUTA sent a letter to the Visitor; no reply. They wrote a letter to the Prime Minister; no reply; why cannot the Government, especially the Education Minister, take the teachers' association seriously as a very effective instrument of improving education in country? Why is he so hostile which is reflected in sending no replies to letters when the situation is getting from bad to worse? This is what I really wanted to say . . .

MR. CHAIRMAN: You have taken more time . . .

SHRI SUBRAMANIAN SWAMY: 1 am finishing. One word only, I know you are in a hurry. The questions I have are very specific. What is Minister's view on the amendment of Act, in particular on the reinstatement part of it, and is he aware of the Supreme Court judgment in the case of the muni-

[Shri Subramanian Swamy]

cipality, and is he willing to bring an Act separately to see that all the desirable features are implemented as soon as possible so that we need not wait for a consolidated Act? Is he willing to remove the anomalies in the pay-scales announced by the Pay Commission and remove the disparities that have been introduced? Fourthly, is he willing to treat Librarians and the Director of Physical Education on a par with teachers? Finally, could be use his good offices to get the signature of the Visitor on the statute that has been placed before him? 1 1/2 • •

PROF. S. NURNL HASAN: I would like to start with the point that my honourable friend—if he does not mind my calling him my honourable friend—has made with regard to the attitude that I have toward the Delhi University Teachers' Association. I have been for over 36 years closely connected with teachers' associations. Until I occupied this office. I was one of the most active members of the teachers' association of the institution where I had the honour to serve.

Therefore, for anyone to suspect that I am not conscious of the importance of the Teachers' Association is doing me an I have held several meetings injustice. with deputations of Delhi University Teachers' Association. I have had very long and frank discussions with them over various problems and I have sought their suggestions and advice. They have been kind enough and gracious enough on a occasions to say so and appreciate discussions I have had with the frank them. When it is a question of the University raising certain points officially and when Government is working on the same points and when on the same points the Teachers' Association wanted to hold discussions, then the position is slightly different. I have again invited their views on the problems and my impression is that at the present moment there is no difference between the demand of the Teacher Association and the demand as voiced by the University itself. My distinguished

present here and he will University is bear me out that I have had frequent discussions with him on all the various aspects of the problem because I am feeling just as much concerned about what is happening in the Delhi University as the Teachers' Association is feeling or as the acting Vice-Chancellor is feeling or the authority of the University is feeling. then I held discussions. But during the sessions of the Houses of Parliament, the Minister has to do many things and he does not get adequate time to do all that he would like to do. As soon as the session is over, I will again invite representatives and hold further detailed discussions with them.

The main point which, I think, the hon. Member has raised is: Can a teacher get reinstated? I think that is the crucial question. That was the point which was raised by hon. Member Dr. Kurian also The whole difference between master-servant relationship and statutory guarantee is that in one case the person can file a suit in the case of any breach and get reinstated. Government's policy is that in the case of wrongful dismissal, should be compulsory reinstatement in service of teachers. It is for that reason that we are going into all the various legal aspects of the problems so that this can be fully ensured. In the case of University it is already ensured. I know that when the word 'binding' is used, it is binding in the case of the University. If a university does not choose to act, then the courts can always issue a writ. Till now my impression is that it is binding. Now again I will go into the question to make it doubly sure that there is no loophole that involves the right of reinstatement and it is for this purpose that we have been discussing.

Teachers' Association wanted to hold discussions, then the position is slightly different. I have again invited their views on the problems and my impression is that at the present moment there is no difference between the demand of the Teacher Association and the demand as voiced by the University itself. My distinguished friend, the acting Vice-Chancellor of the

fact in a letter that was sent by us to the Delhi University Teachers' Association in March, we had specifically invited their suggestions in this respect. In the private discussions I have had with the office bearers of DUTA they have again shared inv unhappiness and felt that we must do something for both. However, I have given a categorical enough assurance that all these studies are now reaching a position when I can give this assurance that there will be no delay beyond the next session of Parliament.

Sir, the honourable Member has made a reference to the various proposals of reorganisation of the various bodies. regard to the Academic Councils the reorganisation of which was proposed, the approval of the Visitor had already been communicated to the University. In regard to the Executive Council, the proposal has only recently been received and is under examination.

Sir, in regard to statute 30 which deals with the Managing Committees of the colleges and the constitution of the Managing Committees of the colleges, I have already stated in my previous statement, which I laid before the House, that there is the question of various legal complications and the Ministry of Law has been examining it and it has raised some points which I propose to discuss again as soon as 1 get an opportunity with my distinguished friend, the acting Vice-Chancellor and seek further clarifications because, Sir, there are many, many legal problems and complications.

Then, Sir, he raised the question of the various demands made by the Delhi University Teachers' Association with regard to the Selection Grade, Librarians, Director of Physical Education, etc. Sir, I myself discussed it with them and suggested certain lines on which they could help me and I requested them to help me by under-been in the education field for a long standing the issues and giving a memorar-; time that this whole concept of private dum and they were good enough to send education, of education being run by prithat memorandum.

said, are under examination the Covernment has not yet taken final decision in the matter.

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Sir, I think I have answered all the points that have been raised.

DR. VIDYA PRAKASH DUTT (Nominated): Sir. the entire University community is exercised over the goings-on the Shyamlal College and the vital issues that this problem has raised.

Sir, the issues to my mind are these: college wilfully and freely Can Statutes, Ordinances and violate the of the Regulations Rules and the the authority University and defy Uniand the directions of the versity? Can the teachers be left to the will and the whim and the fancy of a few individuals who happen to contribute 5% of the expenditure while the University Grants Commission, at the request of the University, contributes 95% of the expen-Sir, such situations have arisen diture? even in the past when the college governing bodies chose to disregard the directives given by the University and the advice given by the University and even to Statutes Ordinances the and which have been laid down by the University by the due process of law. I think a situation has now been reached when it is no longer tenable that while all the responsibilities should fall on the University for solving the various problems that arise in the colleges, yet it is benefit of any power to do so, to ensure compliances with its directions, with its Ordinances and with its Statutes by the college governing bo-I believe, Sir, that it is no longer possible for the Universities, for the Delhi University and also other Universities, to continue to countenance a situation in which they have to bear the brunt of the problems whereas the power and the authority lie elsewhere.

I also balleve. Sir as someone who has These matters, as I vate persons, private institutions, private

to a matter of urgent public importance

[Dr. Vidya Prakash Dutt]

businessmen, is repugnant to the kind of society which we hope to build. I believe that education is a social responsibility, giving of education is a social responsibility of society. And if it is a social responsibility of society, then it must be in the hands of society. Unfortunately, education and educational institutions have been prostituted by unscrupulous private individuals and private businessmen, and I think that state of affairs must be brought to an end. . .

(Interruptions)

I would not like to take too much of your time and too much time of this House. I should like to make one or two points.

Unfortunately, the hon. Member, Mr. Subramanian Swamy, cannot himself to accept the fact that the University also can take some initiatives and can also do some good. But I should like to set the record straight. Sir, it was the University which took the initiative proposed an amendment to the Delhi University Act for the takeover of mismanaged colleges for a period of time to provide security of service to the teachers and to set up—this question has not mentioned here, but I mention it-to set up courts of appeal for karamcharis, nonacademic staff and students against arbitrary punishment by the University authorities. Sir, it was on the 24th July that I first wrote to the hon. Minister of Education, long before anybody else jumped into the fray. Therefore, I make bold to say that the initiative came from the University, and, I am sure, the hon. Minister would bear me out that I was the first one to propose that this Act should be amended. I have had extensive discussions with the Education Minister, and I must say that the hon. Education Minister entirely agreed with the point of view that we were conveying to him, and that he was entirely sympathetic. I also met the Prime Minister, first time on the 5th of August, and again a few days recently, and pleaded the same thing with her which I am now saying. And I must also say I am full of anguish at the fact that

that she was also entirely sympathetic to our point of view and of what we were saying. I think on that there is no difference of opinion at all.

I should also like to mention the steps that the University has taken. I am sorry to say that it was said some time ago in this House that University was a silent spectator of what was going on. The University is not a silent spectator. On the other hand, the University is vociferous exponents and advocates of what is being asked for now.

First of all, the University gave a direction to the Shyamlal College that it was violating the ordinances of the University and that they must desist. When no suitable response came, the University enlarged the Governing Body and sent 10 additional representatives. But, unfortunately, the Chairman of the Governing Body has not yet called a meeting of the Governing Body. It is now more than five weeks now. He has not yet called a meeting of the Governing Body. When all these efforts were frustrated, then the Executive Council decided to give show-cause notice those members of the Trust who were responsible for the violation of the University's ordinances and responsible for the suspension of these teachers against the rules and regulations of the University. Tomorrow is the time for the answer to these show-cause notices to be received. The Executive Council of the University has been meeting almost every week to consider the issues and sometimes twice a week to consider these issues, and to take whatever steps are necessary.

Now, I mention all this, not because I want to get any credit for the University, but only to show that as fellow teachers, we in the University who happen to occupy some chairs of responsibility are equally concerned about the dignity of the teaching profession and also about the security of service for the teaching profession.

Sir, I should like to make one last point,

teachers of the so-called minority colleges may not get the protection which is going to be offered to others. This makes me sad beyond measure. I am totally opposed to two Acts, one for one section and another for another section. I think the teachers of these colleges, no matter, whether they are good colleges or bad colleges, they also have a right to protection, protection of service, protection of their rights, and I do not think that they should be left, if I may say so, to the wolves. Therefore, I would like to ask for two assurances from the Minister: one assurance he has been giving to every one and I must say, I feel heartened by fact that he has given this assurance but a repetition of this assurance may be even more heartening, that steps would be forthcoming shortly, expeditiously, to ensure that a machinery is set up by which the University is able to take over the mismanaged colleges for a period of time and that the teachers are guaranteed security of service as we have proposed and secondly that whatever is possible . . . (Interruptions by Shri Subramanian Swainy)-I like to have this assurance that whatever is possible—for the teachers of minority colleges will be done by the Government because we must show an equal act of faith for the teachers in the minority colleges as for teachers in other colleges. I would like to have these two assurances.

PROF. S. NURUL HASAN: I am willing to give that assurance.

SHRI N. H. KUMBHARE (Maharashtra): Sir, there has been so much unrest over the issue of security of service for teachers in colleges. I do not know what problem could be there in providing that security to teachers. In the industrial law we have got a pattern whereby if a worker is removed from service illegally and if it is found that his services have been illegally terminated, in that event he is given relief of not only reinstatement but also given the entire back wages for which he was forcibly rendered unemployed. Therefore, my suggestion is that sin-

adopted in the near future, such a provision should also be made giving protection of service to teachers and in regard to other service matters. In case a teacher is removed from service, he wants a forum through which he can get expeditious remedy. Therefore, instead of three-man committee, it will be desirable to have a sort of semi-judicial tribunal and that semi-judicial tribunal can inquire into all cases of illegal removal from service and that tribunal would be able to deal with all cases without delay, expeditiously and prompt relief could be given to the concerned teachers. This is another suggestion which deserves consideration. Now. as regards power οf removal of teachers from service. I think in view of the present experience it would be desirable to make a provision by which the teacher should not be removed from service unless prior permission is obtained from the University. Of cobe open for the concerned urse, it will management to hold an inquiry and do everything.

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But before actually effecting the removal from service, proper permission should be obtained from the University. Only in that way, the University will be able to have some control. These are some suggestions which I wanted to make. Since the teachers have already taken recourse to direct action and agitating, I would request the hon. Minister to call the representatives and have a discussion across the table and try to persuade them so that the dispute could be settled amicably.

PROF. S. NURUL HASAN: Sir, the suggestions which the hon. Member has made do not call for any further explanation. And with regard to the discussion with teachers, I have already made our position clear.

[The Vice-Chairman (Shri Yogendra Sharma) in the chair]

but also given the entire back wages for which he was forcibly rendered unemployed. Therefore, my suggestion is that since a legislative measure is likely to be by the Minister, if he invites the represen-

[D1. K. Mathew Kurian]

tatives of the D.U.T.A. for a discussion across the table, the problem could be conveyed to them and he will be able to convince them. That is the whole idea.

SHRI UMASHANKAR JOSHI: With this amount of goodwill, there need be no agitation.

DR. K. MATHEW KURIAN: You have given certain assurances. Please convey them to the D.U.T.A.

PROF. S. NURUL HASAN: What I have said on the floor of the House, is public property. I think it will be known to every body. This position and all things which I have said here have all been discussed and brought to the attention of the representatives of the D.U.T.A. I would have liked certainly to hold discussions. But, Sir, the hon. House would recall that only two days I was here making a submission. Since last evening I am having some personal engagement-one of the rare occasionsand—would have liked to be present there in view of the well-established social obligation. But I am here now at the service of the House. As soon as the Session ends, I will certainly invite the delegation. I have already said that I will certainly invite the delegation. I will do it as early as I can.

THE VICE-CHAIRMAN (SHRI YOGENDRA SHARMA) : Special Mention

DR. R. K. CHAKRABARTI: Sir, I have given my name to speak on this Call Attention motion. I was the first person to give my name. Why was not my name called? I would like to seek your protection.

THE VICE-CHAIRMAN (SHRI YO-GENDRA SHARMA): We have dealt with the subject exhaustively. Let us go to the next business.

DR. R. K. CHAKRABARTI: Sir, you can ask Dr. Kurian. I gave my name at

10.30 in the morning. Of course, you have finished the discussion. I do not want to speak now. You should take this into account for future. My name was given at 10.30 and all the while, for three hours, I was waiting and the chance has not come to me to speak on this.

THE VICE-CHAIRMAN (SHRI YO-GENDRA SHARMA): Your name is here. Now, Special Mention—Shri Monoranjan Roy.

REFERENCE TO STRIKE BY PLAN-TATION LABOUR IN KERALA

SHRI MONORANJAN ROY (West Bengal): Sir, through you, I would like to draw the attention of the Ministers of both Commerce and Labour, to whom I gave Short Notice Questions but expressed inability to reply Questions, to the fact that 300 thousand plantation labour the of plantations ber, tea and cardamom of Kerala State are on strike since 1st of August, 1974. Sir, this strike is in connection with a notification revising the Wages under the Minimum Wages Act. And the notification was issued by the State Government revising only the D.A. and not the basic emoluments. The Labour Department of Kerala State did not think it fit to revise the basic wages as recommended by the majority members of the Minimum Wages Advisory Board. issued notification revising the D.A. only. That is not a big amount. It is only a small amount. The planters have not implemented the notification which was to come into effect from 1st of April.

Sir, the workers have waited for four long months to get it implemented by the planters, the private owners. But, the planters not only did not implement the notification under the Minimum Wages Act but instead they went to the High Court. In the High Court their petition was rejected. Then they went to the Division Pench. From there, again, it has gone to the Appellate Bench, the Full Bench, of